

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 434

1990

DATE OF DECISION 4.6.90

K. Janardhanan Pillai Applicant (s)

M/s. P. Santhalingam & Advocate for the Applicant (s)

N.S. Ayavindakshan

Versus
UOI Secretary, M/O I & B Respondent (s)

Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S. P. Mukerji, Vice Chairman

The Hon'ble Mr. N. Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? N
3. Whether their Lordships wish to see the fair copy of the Judgement? N
4. To be circulated to all Benches of the Tribunal? N

JUDGEMENT

Hon'ble Shri S.P. Mukerji, Vice Chairman

We have heard learned counsel for both the parties and perused the documents. There is no order by which the applicant seems to have been affected regarding his posting at Trivandrum. The learned counsel also has not brought out any recent order to substantiate his apprehension that he is likely to be transferred out of Trivandrum. We see no merit in the application. The application is dismissed.

N. Dharmadan
(N. Dharmadan)
Judicial Member

4.6.90.

S.P. Mukerji
(S. P. Mukerji)
Vice Chairman

kmn

R.A. No. 81/90.....

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Placed below is a Review Petition filed by _____

K. Janardhanan (Applicant)

Respondent in OA/TA No. 434/90 seeking a review of the order dated 4-6-90 passed by this Tribunal in the above noted case.

As per Rule 17(ii) and (iii), a review petition shall ordinarily be heard by the same Bench which passed the order, and unless ordered otherwise by the Bench concerned, a review petition shall be disposed of by circulation where the Bench may either dismiss the petition or direct notice to be issued to the opposite party.

The Review petition is therefore, submitted for orders of the Bench consisting of Hon. Shri S.P. Mukerji, V.C. and Hon. Shri N. Dharmadas Member (J-1) which pronounced the order sought to be reviewed.

2/6/7

16/7/90

Hon. V.C. may recall see
TAD

~~Hon.~~ Shri S.P. Mukerji

V.C.

We may hear both the parties

SAC

Hon. Shri N. Dharmadas 17/7

I agree

17/7

May be on 23/7/90

SAC
18/7/90

SD (J-II)

23.7.90

SPM & ND

Shri N.S.Aravindakshan
for petitioner(Review Applicant)
Shri Madhusoodhanan-for SCGSC.

has not challenged any order

In the Original Application the applicant ~~xx~~ approached this Tribunal without challenging any of the orders before getting an order adversely affecting his interest. ^{It was premature.} We have considered the matter at the admission stage itself and dismissed the case. ^{us}

Now the applicant wants to review the order and reopen ^{by filing} the same ^{us} with this Review Application. We have heard the matter and are satisfied that there is nothing wrong in the order and no error apparent on the face of record warranting interference by this Tribunal exercising the jurisdiction by way of review. We make it clear that the dismissal of this R.A. will not stand in the way of the applicant approaching the Tribunal whenever he gets an order adversely affecting his interest.


(N.Dharmadan)
Judicial Member

23.7.90


(S.P.Mukerji)
Vice Chairman

23.7.90